GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA UNSTARRED QUESTION 138

TO BE ANSWERED ON MONDAY, DECEMBER 01, 2025/AGRAHAYANA 10, 1947 (SAKA) **BLACK MONEY**

138. SMT. MALA ROY

Will the Minister of Finance be pleased to state:

- (a) The amount of black money brought back to the country during the last ten years, year-wise; and
- (b) The total amount of black money taken out from our country during the last ten years, year wise?

ANSWER

MINISTER OF STATE FOR FINANCE (SHRI PANKAJ CHAUDHARY)

- (a) There is no expression as 'black money' in the Income Tax Act, 1961 or in the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015. The Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015 came into force on 1st July 2015. In the one-time three months compliance window, under Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015, from 1st July 2015 to 30th September 2015, 684 disclosures involving undisclosed foreign assets worth Rs. 4164 crores were made. The amount collected by way of tax and penalty in such cases was about Rs. 2476 Crores. Further, till 30.06.2025, 1087 assessments have been completed under the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015, raising tax and penalty demand of over Rs. 40,564 crores. Further, from 01.07.2015 to 30.06.2025 recovery to the tune of Rs. 339 crores have been made against tax/ penalty/ interest demand raised under the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015.
- (b) There is no official estimation regarding the amount of undisclosed income taken out from our country during last ten years.